

C.C.P.No.58/2014
In
Diary No.2980/2010

18.02.2015.

App: Sri Praveen Kumar, learned counsel for the applicant.

Resp: Sri B.B. Tripathi, learned counsel for the respondents.

The present C.C.P. is preferred by the applicant for non-compliance of the order dated 10.04.2014 through which the Tribunal directed the respondents to consider and decide the appeal filed by the applicant dated 15.03.2006 against the order of punishment.

Sri B.B. Tripathi, learned counsel for the respondents filed the compliance report and has indicated that the order passed by the Tribunal has been fully complied with and the respondents have decided the appeal of the applicant and the same is also communicated to the applicant as well.

The learned counsel for the applicant submitted at the Bar that the order passed by the Tribunal has already been complied with and nothing requires to be adjudicated in the present C.C.P.

Under these circumstances, nothing remains to be adjudicated in the present C.C.P. and accordingly C.C.P. is dismissed. Notices stands discharged.

J. Chandra

(Ms. Jayati Chandra)
Member (A)

Navneet Kumar
(Navneet Kumar)
Member (J)

Amit/-

*OR
Twp of India
Dated 18-2-15
Praveen
19-2-15*